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CENTRAL ADMINISTRATIVE TIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No.2345 of 1993

10th day of December, 1993

Hon'ble Mr. J.P. Sharma, Member (J)

Hon'ble Mr. P.T. Thiruvengadam, Member (A)

Smt. Chhan Kaur
W/o Late Shri Kabul Chand,
W.Z.-607, Nangal Raya,
New Delhi.

..... Applicant

BY Advocate: Shri B.N. Bhargava
VERSUS

1. Union of India, through
The Secretary,
Ministry of Defence,
New Delhi

2. The DGOS (OS-8 C-1)
MGO's Branch, Army H.Q.,
DHQ, P.O. New Delhi.

3. Controller General Defence Accounts,
Ministry of Defence,
West Block-V, RK Puram,
New Delhi.

4. The Chief Controller,
Defence Accounts (Pen.)
Allahabad.

5. The Commandant,
Central Ordnance Depot,
Delhi.

Respondents

ORDER (Oral)

(By Hon'ble Mr. J.P. Sharma, Member (J)

We have been hearing the learned counsel for the applicant since the last two sittings and have also heard him today at length. After advancing

arguments and replying to certain queries put by the Bench the learned counsel made a statement at the bar that he wants to withdraw the application. The application is therefore dismissed as withdrawn. However, the applicant is granted special liberty to file a fresh application provided a fresh cause of action arises. Annexure filed with the present OA maybe returned to the applicant.

P. T. Thiruvengadam

(P.T. Thiruvengadam)
Member (A)

J. P. Sharma

(J.P. Sharma)
Member (J)

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